

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.951 of 2019 and
I.A. Nos.1719 & 2557 of 2020

IN THE MATTER OF:

Edwell Infrastructure Hazira Ltd.

...Appellant

Versus

Siddhi Vinayak Logistics Ltd. & Anr.

...Respondents

For Appellant:

Shri Ramji Srinivasan, Sr. Advocate with Shri Abhijeet Sinha, Shri Himanshu Satija, Shri Rohan Talwar and Shri Ajitesh Soni, Advocates

For Respondents:

**Moulshree Shukla and Misha, Advocates (R-1)
Ms. Henna George, Ms. Purti Gupta and Ms. Ragini Gupta, Advocates (R-2)
Shri Mahesh Gupta, IRP (R-2)
Ms. Annanya Ghosh, (Respondent in IA 2557/2020)**

ORDER
(Virtual Mode)

08.04.2021 Counsel for both sides submit that there are still efforts at settlement and the Adjudicating Authority (National Company Law Tribunal, Mumbai Bench) is also awaiting the settlement between the parties with regard to issues which are before the Adjudicating Authority. Counsel for both sides request that the matter may be kept after vacation by when the picture would become clear.

Considering the submissions made, we adjourn this matter and list the same on 12th July, 2021 by when if the settlement has not happened, the Appeal should be conducted.

List the Appeal 'for admission (after Notice) hearing' on 12th July, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md